

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD**

OA/021/1148/2017

Dated: 01.01.2018

BETWEEN:

S. Surender Reddy,
S/o. Rama Chandra Reddy,
Aged 62 years, H.No.1-7-233/2,
Kamala Nagar, ECIL Post,
Hyderabad.

.... Applicant

AND

1. Union of India rep. by
Secretary,
Dept. of Atomic Energy, OYC,
Mumbai – 1.
2. Nuclear Fuel Complex rep. by its
Chief Executive, ECIL Post,
Hyderabad – 500 062.

... Respondents

Counsel for the Applicants : Dr. P.B. Vijay Kumar
Counsel for the Respondents : Mr. V. Vinod Kumar, Sr. CGSC

CORAM

Hon'ble Mr. Justice R. Kantha Rao, Member (Judl.)

ORAL ORDER

{Per Hon'ble Mr. Justice R. Kantha Rao, Member (Judl.)}

Heard Dr. P.B. Vijay Kumar, learned counsel appearing for the applicant.

2. Mr. V. Vinod Kumar, learned Senior Standing Counsel takes Notice for the Respondents.
3. The applicant was removed from service pursuant to a disciplinary

enquiry initiated against him. Against the removal order, he preferred an appeal on 28.12.2016 to the 1st Respondent. The prayer of the applicant is that his appeal has to be disposed of at an early date. The O.A. is, therefore, disposed of at the stage of admission directing the 1st Respondent to dispose of the appeal dated 28.12.2016 preferred by the applicant and pass a final order within a period of eight weeks from the date of receipt of a copy of the order. No costs.

(JUSTICE R. KANTHA RAO)
MEMBER (J)

Dated the 1st January, 2018
(Dictated in the Open Court)